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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 770-L.—12th June, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 25 of 2015

**THE WEST BENGAL MUNICIPAL
(THIRD AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the West Bengal Municipal Act, 1993.

WHEREAS it is expedient to amend the West Bengal Municipal Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXII of 1993.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
Commencement.

1. (1) This Act may be called the West Bengal Municipal (Third Amendment) Act, 2015.

*The West Bengal Municipal
(Third Amendment) Bill, 2015.*

(Clauses 2-4.)

(2) This section shall come into force at once, and the remaining provisions of this Act shall come into force on such date or dates as the State Government may, by notification in the *Official Gazette*, appoint, and different dates may be appointed for different provisions of this Act.

Amendment of section 204 of the West Ben. Act XXII of 1993.

2. In section 204 of the West Bengal Municipal Act, 1993 (hereinafter referred to as the principal Act),—

- (1) for the words “execution of work.”, the words “execution of work and on payment of such fee as may be prescribed:”, shall be substituted;
- (2) the following proviso shall be added:—

“Provided that in case of allowing incremental Floor Area Ratio over and above the prescribed limit of Floor Area Ratio in the prescribed manner, rate or fee or charge payable for additional Floor Area Ratio shall be decided in terms of “Circle Rates” of the State Government, and the formula for this purpose shall be finalised by the State Government, and all such additional fees or charges to be collected on account of granting of additional Floor Area Ratio will be payable to the State Exchequer directly, and as may be decided by the State Government, a portion of the collected fees or charges shall be allotted or transferred to the Municipalities for undertaking developmental schemes.”.

Amendment of section 378.

3. In section 378 of the principal Act,—

- (1) in sub-section (2), for the words ‘three months’, the words ‘thirty days’ shall be substituted;
- (2) in sub-section (4), for the words ‘three months’, the words ‘thirty days’ shall be substituted.

Amendment of section 385A.

4. In section 385A of the principal Act,—

- (1) in sub-section (2), for the words ‘three months’, the words ‘thirty days’ shall be substituted;
- (2) in sub-section (4), for the words ‘three months’, the words ‘thirty days’ shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal Municipal Act, 1993 (West Ben. Act XXII of 1993) for the purposes of, *inter alia*, providing provision for:

- (a) determining the rate/fees/charge payable for allowing additional Floor Area Ratio in respect of buildings, in terms of the “Circle Rate” of the State Government;
- (b) reducing the time period in respect to the constitution of Notified Area and Industrial Township in the State.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,
The 11th June, 2015.

FIRHAD HAKIM,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
Secy. to the Govt. of West Bengal,
Law Department.